

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 117**  
**(IB)-178/ND/2021**

**IN THE MATTER OF:**

|                                  |     |            |
|----------------------------------|-----|------------|
| Arun Kumar Mittal                | ... | Applicant  |
| Vs.                              |     |            |
| M/s SPM PVC Industries Pvt. Ltd. | ... | Respondent |

**Order under Section 9 of IBC.**

**Order delivered on 09.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Palak Grover, Adv.  
For the Respondent :

**ORDER**

Learned Counsel for the applicant states that the service is complete on the Corporate Debtor and service affidavit has been filed. None appears for the Corporate Debtor. Corporate Debtor is given one chance to file its defence, if any, else matter will be proceeded ex parte. Let the copy of this order be served to the Corporate Debtor by the Learned Counsel for the applicant.

List on 07.09.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

MUKESH